

Shri K. K. Basu: May we know the minimum area of land that is usually allotted to these agriculturists?

Shri A. P. Jain: The minimum, I believe, is about six bighas in West Bengal.

Shri K. K. Basu: I wanted to know the land allotted outside Bengal—does he mean six bighas in terms of the West Bengal measurement?

Shri A. P. Jain: The measurement is the same all over India—a bigha is about 5/8ths of an acre.

Shri K. K. Basu: It is not correct: he does not know.

Mr. Deputy-Speaker: Order, order. If he does not know let him satisfy himself.

SCHEDULED AND NON-SCHEDULED BANKS

*1217. **Shri C. E. Iyyanni:** Will the Minister of Finance be pleased to state:

(a) the number of Scheduled and non-Scheduled Banks, if any, that have been reconstructed during the last five years;

(b) the percentage or the ratio of dividends given to the liabilities to the creditors paid by the Banks that went into liquidation during this period; and

(c) the number of Banks in various groups according to the categorisation made by the Industrial Tribunal State-wise?

The Deputy Minister of Finance (Shri A. C. Guha): (a) The number of banks working under schemes of arrangement as on the 28th February 1953, was 6 scheduled banks and 23 non-scheduled banks, 29 in all.

(b) The information is being collected and will be laid on the Table of the House in due course.

(c) The Award of the All-India Industrial Tribunal (Bank Disputes), which contains the required information, will be published shortly.

VISIT OF INTERNATIONAL MONETARY FUND MISSION

*1218. **Sardar A. S. Saigal:** Will the Minister of Finance be pleased to refer to the reply to starred question No. 430 asked on the 2nd March, 1953 and state whether it is proposed that the International Monetary Fund Mission will visit important centres of Industry and Commerce and meet leading economists in India?

The Parliamentary Secretary to the Minister of Finance (Shri B. E. Bhagat): The International Monetary Fund Mission has since left India. During its stay here, the Members of the Mission visited only Delhi, Bombay and Calcutta amongst the Industrial and Commercial Centres and met some leading economists of the country.

DISCHARGED PERSONNEL OF STATES FORCES

*1219. **Shri N. Sreekantan Nair:** Will the Minister of Defence be pleased to state:

(a) whether the discharged personnel of the States Forces have been sanctioned their dues such as Pensions etc.; and

(b) whether there have been complaints from the discharged officers of Travancore-Cochin State Forces regarding the same?

The Deputy Minister of Defence (Sardar Majithia): (a) Dues have been sanctioned in 38,638 cases out of 41,859. The cases which remain to be settled are those in which entries in the basic service documents need verification or those in which clarification of the State rules and regulations is necessary.

(b) Complaints have been received only from two officers of Travancore-Cochin State Forces.

Shri N. Sreekantan Nair: Am I to understand that all the other officers in Travancore-Cochin State have been given their due claims?

Sardar Majithia: Complaints have been received from only two officers; apparently the claims of others must have been settled.

Shri N. Sreekantan Nair: In the case of how many persons have the claims been settled and how many cases are yet to be settled now?

Sardar Majithia: As I have already mentioned out of 41,859 cases, 38,638 have been settled.

Shri N. Sreekantan Nair: Can you give the break-up of these figures in regard to Travancore-Cochin State?

Mr. Deputy-Speaker: Am I to give the information? The hon. Member is addressing me.

Shri M. R. Krishna: May I know the number of 'demobbed' soldiers in Hyderabad State who have yet to receive their gratuity?

Sardar Majithia: The actual strength on 1st April 1950 was 6,473; the number selected is 356.